

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 227 of 2016 &  
IA NO. 744 of 2016**

**Dated: 30<sup>th</sup> January, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Jharkhand Urja Sancharan Nigam Ltd. ...Appellant(s)**

**Vs.**

**Jharkhand State Electricity Regulatory Commission ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Himanshu Shekhar  
Mr. Aabhas Parimal  
Mr. Jamnesh Kumar

Counsel for the Respondent(s) : Mr. Farrukh Rasheed for R.1

**ORDER**

**IA NO. 744 of 2016**

*(Appl. for condonation of delay in filing reply)*

Delay in filing reply is condoned and reply is taken on record. Application is disposed of.

**APPEAL NO. 227 of 2016**

Learned counsel for the appellant seeks four weeks time to file rejoinder. He may file the same on or before 28.02.2017 after serving copy on the other side.

List the matter on **21.03.2017**.

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

*ts/sh*